

**National Company Law Appellate Tribunal, Chennai  
(Appellate Jurisdiction)**

**I.A. No.125 of 2021 and I.A.No.126 of 2021**

**in**

**Company Appeal (AT)(CH)No.14 of 2021**

**(Applications filed under Rule 11 R/W Rule 31 of the National Company Law Appellate Tribunal Rules, 2016 to List the Application for Setting aside and to vacate the Interim Order dated 05.05.2021 passed by the ‘Appellate Tribunal’)**

**In the matter of :**

Chalasanani Udaya Sankar and 2 others ... Appellants

**V**

Lexus Technologies Private Limited and 6 others ... Respondents

**In the matter of :**

Mantena Narasa Raju ... Applicant/Respondent No.2

**V**

Chalasanani Udaya Sankar and 2 others ... Respondents/Appellants

**Present:**

For Applicant : Mr. V. Lakshmi Narayanan, Advocate

For Respondents 1 to 3 : Mr.P.B.A. Srinivasan, Advocate, (Appellants side)

**ORDER**  
**(Virtual Mode)**

There is representation on the side of Applicant through Learned Counsel Mr.V. Lakshminarayanan. However, there is no representation on the side of the Respondents No.1 to 3.

For filing of Reply/Response/Counter of R1 to R3, the matter is finally adjourned to **09.06.2021**.

**[Justice Venugopal M]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**

**19.05.2021**

SE